

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF [GURU SHIPPING & CLEARING PRIVATE LIMITED]**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>GURU SHIPPING &amp; CLEARING PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	<b>29/09/2000</b>
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U60221WB2000PTC092479</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office :- 8, LYONS RANGE, KOLKATA, PIN – 700001, WEST BENGAL</b>
6.	Insolvency commencement date in respect of corporate debtor	25 <sup>st</sup> October, 2019 [NCLT order received on 04.11.2019]
7.	Estimated date of closure of insolvency resolution process	21 <sup>st</sup> April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Santanu Bhattacharjee <b>Reg. No. IBBI/IPA-001/IP-1141/2018-19/11868</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vill. & P.O. – Janai, Dist. – Hooghly, Pin – 712 304, West Bengal, E-mail :- <a href="mailto:neeljanai@gmail.com">neeljanai@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	N-527, Diamond Heritage, 16, Strand Road, Kolkata – 700 001, E-mail :- <a href="mailto:ip.santanu@gmail.com">ip.santanu@gmail.com</a>
11.	Last date for submission of claims	18 <sup>th</sup> November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA – as per information available with IRP 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address : As mentioned in item no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GURU SHIPPING & CLEARING PRIVATE LIMITED on 25<sup>st</sup> October, 2019.



The creditors of **GURU SHIPPING & CLEARING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **18<sup>th</sup> November, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

*Santanu Bhattacharjee*

Santanu Bhattacharjee  
Interim Resolution Professional  
**Reg. No. IBBI/IPA-001/IP-1141/2018-19/11868**



Date : 5<sup>TH</sup> November, 2019

Place : Kolkata